

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-4
IB-1136(ND)/2020

IN THE MATTER OF:

Sunila Chhabra
Vs.
AGL Televentures Private Limited

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION
IBC under Sec 9

Order delivered on 08.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Riddhe Suri, Advocate.
For the Respondent/CD :
For the Intervener :

ORDER

Counsel for the Operational Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. The counsel for the Operational Creditor is permitted to send private notice at Registered Office Address of the Corporate Debtor by all modes and file proof of service along with affidavit on or before next date of hearing.

List the matter on 08.03.2021.

- Sdr

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sdr

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)